

IN THE HIGH COURT OF JHARKHAND AT RANCHI
(Civil Writ Jurisdiction)
W.P.(C) No. 7926 of 2012

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Upendra Kumar Singh **Petitioner**

Versus

Jharkhand State Housing Board through
its Managing Director & Anr. **Respondents**

CORAM: HON'BLE MR. JUSTICE KAILASH PRASAD DEO
(Through : Video Conferencing)

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For the Petitioner : Mr. Sahay Gaurav Piyush, Advocate
For the Respondents : Dr. Ashok Kumar Singh, Advocate.

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06/10.09.2021.

Let the Chief Secretary, Government of Jharkhand be impleaded as a party respondent no.3 and the Deputy Commissioner, Jamshedpur / Seraikella-Kharsawan be impleaded as a party respondent no.4.

Office is directed to serve two copies of petition along with supplementary affidavit upon the office of Advocate General in course of the day.

The Chief Secretary, Government of Jharkhand is directed to ensure that land which has already been allotted to the petitioner under low income group shall be handed over to the petitioner after removal of the encroachment and the Chief Secretary, Government of Jharkhand shall also file an affidavit that who is unauthorizedly residing in the plot and whether the person has higher connection with any Superior Administrative or Executive Officer of the State of Jharkhand and disclose the name of the person.

Put up this case on 20.09.2021.

Respondent- Housing Board shall also ensure possession granted to the petitioner, failing which this Court will put a heavy cost upon Housing Board.

(Kailash Prasad Deo, J.)

Jay/-